

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. 144/93

Friday, the fourteenth day of January, 1994

MR. N. DHARMADAN MEMBER (JUDGE IAL)

MR. S. KASIPANDIAN MEMBER (ADMINISTRATIVE)

D. Muraleedharan Nair
Sub Postmaster, Thakazhy P.O.
Alleppey District

Applicant

By Advocate MR. K.R.B. Kaimal

vs.

1. Postmaster General, Central Region
Kochi

2. Supdt. of Post Offices, Alleppey

3. Postmaster, Head Post Office, Alleppey

Respondents

By Advocate MR. K. Karthikeya Panicker, ACS C

ORDER

N. DHARMADAN

The applicant is a Sub-Postmaster. He is aggrieved by Annexure-V proceedings of the Supdt. of Post Offices, Alleppey dated 2.12.92.

2. Applicant submitted that he is entitled to stepping up of pay in the grade of LSG on a par with his junior Shri P.S. Kuttappa Panicker. According to the applicant, the impugned order was the subject matter in O.A. 69/93. After considering the contentions raised by the respondents also in that case, the tribunal quashed the impugned order. Hence, this case can also be allowed following the judgment in OA 69/93.

3. The learned counsel for respondents who verified the judgment in O.A. 69/93 submitted before us ^{no 1} that there is/difference in the matter except that so far as the applicant is concerned, he was not given the fixation of pay ignoring the earlier officiating service and cancellation of the order as in the case of O.A. 69/93. According to us this aspect does not distinguish the case. The orders challenged in both the cases are the same.

4. So far as the applicants in O.A. 69/93 are concerned, there was a fixation of pay ignoring their earlier service since they were aggrieved by the cancellation and rejection of their claim for fixation of pay, they filed the original application.

5. Going through the documents and considering the contentions, we are of the view that the very same order was quashed in O.A. 69/93. There is no material to take a different view. Accordingly, we follow the judgment in O.A. 69/93 and quash Annexure-V and direct the respondents to fix the date of increment of the applicant as 1.2.86 in the scale of pay of Rs. 1400-2300 with all consequential benefits including arrears of salary. This shall be done within a period of four months from the date of receipt of the copy of this judgment.

6. There shall be no order as to costs.


(S. KASIPANDIAN)

MEMBER (ADMINISTRATIVE)

kmn


(N. DHARMADAN)
MEMBER (JUDICIAL)

(14.1.94)